

**I/D.No.LL (B).148/85/461**  
**Dated Shillong, the 3<sup>rd</sup> May, 2017.**

**Parliamentary Affairs Department- I/D.,**

Enclosed, please find herewith 150 (One hundred fifty) copies each of the Meghalaya Legislators Salaries and Allowances (Amendment) Act, 2017 (Act No. 8 of 2017) and the Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Act, 2017 (Act No. 9 of 2017) for favour of information and necessary action.

**( L.A. Lyndem )**

Under Secretary to the Govt. of Meghalaya,  
Law (B) Department.

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**Memo No.LL (B). 148/85/461-A**

**Dated Shillong, the 3<sup>rd</sup> May, 2017.**

Copy to: -

1. The Commissioner & Secretary, Meghalaya Legislative Assembly with 5(five) copies each of the above mentioned Acts for information and necessary action.
2. Cabinet Affairs Department.
3. The Data Entry Operator, Law (A) Department, Main Secretariat Building for uploading the notifications in the Law Department web site.

**By order etc.,**



Under Secretary to the Govt. of Meghalaya,  
Law (B) Department.

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# The Gazette of Meghalaya

EXTRAORDINARY

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No. 45

Shillong, Tuesday, April 18, 2017,

28th Chaitra-1939 (S. E.)

## PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

### NOTIFICATION

The 18th April, 2017.

**No.LL(B)148/85/448.**—The Meghalaya Legislators Salaries and Allowances (Amendment) Act, 2017 (Act No. 8 of 2017) is hereby published for general information.

### MEGHALAYA ACT NO. 8 OF 2017.

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on 17th April, 2017.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 18th April, 2017.*

**THE MEGHALAYA LEGISLATORS SALARIES AND ALLOWANCES (AMENDMENT)  
ACT, 2017**

**An**

**Act**

further to amend the laws relating to the salaries and allowances of Chief Minister, Deputy Chief Ministers, Speaker, Ministers, Deputy Speaker, Leader of Opposition, Government Chief Whip, Opposition Chief Whip, Government Deputy Chief Whip and the Members of the Meghalaya Legislative Assembly.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-eight Year of the Republic of India as follows,-

- |                                      |   |
|--------------------------------------|---|
| <b>Short title and Commencement.</b> | 1. (1) This Act may be called the Meghalaya Legislators' Salaries and Allowances (Amendment) Act, 2017.<br><br>(2) It shall come into force from 1st January, 2017.   |
| <b>Amendment of Act 2 of 1972</b>    | 2. In Section 2 of the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act 1972, for the words "rupees sixty three thousand six hundred" and "rupees sixty two thousand seven hundred and fifty", the words "rupees one lakh eight thousand" and "rupees one lakh six thousand" respectively shall be substituted.   |
| <b>Amendment of Act 4 of 1972</b>    | 3. In Section 2 of the Meghalaya (Ministers' Salaries and Allowances) Act 1972,<br><br>(i) in clause (a), for the words "rupees sixty four thousand", the words "rupees one lakh nine thousand" shall be substituted;<br><br>(ii) in clause (b), for the words "rupees sixty three thousand six hundred", the words "rupees one lakh seven thousand five hundred" shall be substituted;<br><br>(iii) in clause (c), for the words "rupees sixty three thousand two hundred and fifty", the words "rupees one lakh seven thousand" shall be substituted;<br><br>(iv) in clause (d), for the words "rupees sixty two thousand seven hundred and fifty", the words "rupees one lakh six thousand" shall be substituted;<br><br>(v) in clause (e), for the words " rupees sixty two thousand seven hundred and fifty", the words "rupees one lakh six thousand" shall be substituted. |

**Amendment of  
Act 8 of 1972**

4. In the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972, hereinafter referred as the principal Act,-
- (a) in Section 3 of the principal Act, for the words "rupees thirty four thousand", the words "rupees sixty thousand" shall be substituted;
  - (b) in Section 4 of the principal Act,-
    - (i) in clause (a) for the words "rupees five thousand", the words "rupees fifteen thousand" shall be substituted;
    - (ii) the existing clause (d) shall be substituted by new clause as follows, namely,-
    - (iii) the clause (e) for the words "rupees three thousand " the words "rupees ten thousand" shall be substituted.
    - (iv) in clause (f) for the words "rupees seven thousand " the words "rupees fourteen thousand" shall be substituted.
  - (c) in Section 5A for the words "rupees six thousand" the words "rupees twelve thousand" shall be substituted.
  - (d) the existing Section 6A of the principal Act shall be deleted.
5. In Section 3 of the Meghalaya Legislative Assembly (Leader of the Opposition) (Salary and Allowances) Act 1983, for the words "rupees sixty three thousand two hundred fifty", the words "rupees one lakh seven thousand" shall be substituted.

**Amendment of  
Act 6 of 1983**

**W. KHYLLEP,**  
Secretary to the Govt. of Meghalaya,  
Law Department.



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## PART-IV

### GOVERNMENT OF MEGHALAYA

#### LAW (B) DEPARTMENT

#### NOTIFICATION

The 18th April, 2017.

**No.LL(B)148/85/453.**—The Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Act, 2017 (Act No. 9 of 2017) is hereby published for general information.

#### MEGHALAYA ACT NO. 9 OF 2017.

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on 17th April, 2017.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 18th April, 2017.*

**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' PENSION)  
(AMENDMENT) ACT, 2017**

An

Act

further to amend the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977.

Be it enacted by the Legislature of the State of Meghalaya on the Sixty-eight Year of the Republic of India as follows:-

- |   |  |
|---|--|
| <b>Short title and Commencement.</b>                          | 1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Act, 2017.<br><br>(2) It shall come into force from 1st January, 2017.  |
| <b>Amendment of Sub-section (1) of Section 3 Act of 1977.</b> | 2. In sub-section (1) of Section 3 of the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977, hereinafter referred to as the principal Act, for the existing words "seventeen thousand", the words "thirty thousand" shall be substituted. |
| <b>Amendment of Section 3A Act of 1977.</b>                   | 3. In Section 3A of the principal Act, for the existing words "three thousand" the words "five thousand" shall be substituted.   |

**W. KHYLLEP,**  
Secretary to the Govt. of Meghalaya,  
Law Department.